

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **07.03.2023** at **02.30 PM** THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

IN THE MATTER OF : Power Car India Pvt Ltd

MAIN PETITION NUMBER : IBA/454/2020

(IA/MA) APPLICATION NUMBERS

IA(IBC)/293(CHE)2023; IA/1398(CHE)/2022; IA(IBC)/294(CHE)2023

ORDER

IA(IBC)/294(CHE)2023

The Applicant is represented by the Ld. Counsel Mr. Arvind Rajagopal through video conferencing mode.

During the hearing when we asked the Counsel to point out the correct page of the resolution for liquidation he was struggling with the pages, the only resolution he said was the resolution appointing him as a Counsel.

This Application has been filed by the Resolution Professional seeking liquidation of the Corporate Debtor relevant resolution is not part of the Application, application is hereby **returned** to the Applicant.

Accordingly, IA(IBC)/294(CHE)2023 stands **closed**.

List all other matters on **21.04.2023** for further hearing.



[SAMEER KAKAR]
MEMBER (TECHNICAL)

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[JUSTICE RAMALINGAM SUDHAKAR]
PRESIDENT